

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

Service Tax Appeal No. 50359 of 2018

(Arising out of Order-in-Appeal No. BHO/EXCUS/001/APP/335/17-18 dated 16.10.2017 passed by the Commissioner (Appeals), Central Tax, Customs & Central Excise, Bhopal)

**Estate Officer, Division-I,
MP Housing and Infrastructure
Development Board
(Erstwhile Madhya Pradesh Housing Board)
GTB Complex, Bhopal**

.....Appellant

VERSUS

**The Principal Commissioner, Central
Excise, Customs & Central Excise,
48, Administrartive Area, Arera Hills, Bhopal**

.....Respondent

APPEARANCE:

None for the Appellant

Mr. Harshvardhan, Authorized Representative of the Department

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

Date of Hearing/Decision: 06.07.2023

FINAL ORDER NO. 50875/2023

JUSTICE DILIP GUPTA

A certificate in Form-IV under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued by the Department towards the full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**